

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 399/GT/2020**

Subject : Petition for determination of tariff of Talcher Thermal Power Station (460MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : GRIDCO Limited.

Date of Hearing : **30.6.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

At the outset, the learned counsel for the Respondent GRIDCO requested for time to go through the rejoinder submitted by the Petitioner as it was received by them only on late yesterday evening. The learned counsel for the Petitioner did not object to the request of the Respondent. Based on the consent of the parties, the matter was adjourned.

2. While adjourning the matter, the Commission directed the Petitioner to submit following additional information on or before **4.8.2023**:

- (a) *The detailed scope of R & M works approved by the Competent Authority for generating station and scope of works completed on or before recommissioning of units, within 3 years of the recommissioning and balance works as on 3 years of the recommissioning of units;*
- (b) *Phase wise activities and expenditure approved by the Commission under R&M and incurred by the Petitioner along with the details of completion of works;*
- (c) *The details of envisaged life extension and actual life extended on account of R&M carried out;*
- (d) *The details along with supporting documents regarding the decommissioning of the generating station, including direction or communication received from MOP, CEA, MOEFCC, CPCB and SPCB and decision taken by the board of the company, thereof;*
- (e) *The unit wise date of decommissioning and availability (unit wise and year wise);*
- (f) *With regards to form 15, all relevant details, particularly, month wise quantity available at stock yard, quantity received, GCV as billed and GCV as received for quantity of coal received and opening stock. Further, the detailed excel sheet along with computations in arriving at 'GCV as received' from the CIMFR / Third Party reports and supporting documents thereof;*
- (g) *With regards to form 15 A, month wise segregated GCV of HFO and LDO along with supporting documents;*



- (h) *In the additional capital expenditure, it is noted that these were continued to be claimed till decommissioning of units. Accordingly, furnish the details regarding scope of works, scheduled as well as actual start date and completion date for each claim made along with the justification, including purpose of such works / items and need for such works as units were about to decommission;*
- (i) *In regards to capital spares claimed in 2019 – 20 and 2020 – 21, furnish the reasons for claiming some items such as Main Vertical Shaft for XRP – 623 Mill, Geared Motor for emitting electrode ESP ST – I etc, more than once in a year.;*
- (j) *With regards to deemed consumption of capital spares claimed for Rs. 15785.88 lakh, furnish the following details:*
- (i) *The reasons and procedure followed for such huge capital investment made towards ‘Capital Spares’ and quantity thereof, particularly, the annual average capital spares consumed in the past is around Rs. 200 lakh and decommissioning / balance useful life of plant is well known;*
- (ii) *The date of purchase and justification including purpose thereof for each item claimed;*
- (iii) *Inclusion of items which are not capital spares in nature, such as Plant and Machinery claimed for Rs. 1107.22 lakh;*
- (iv) *The reasons for having quantity of certain items more than one;*
- (v) *The detailed break up of items claimed for more than Rs. 10 lakh;*
- (vi) *Out of the claimed items, furnish the segregated list of items which can be used at other station and which cannot be. Further, the actions taken to consume the subject items at other plants and auction to dispose the balance items;*
- (vii) *With regards to some items claimed such as Spare Rotor Assembly, ESP Stage I etc, under Capital Spares, it is noted that these items were claimed as additional capital expenditure and capitalized in 2014 – 19. Accordingly, furnish the details for each such discrepancy along with supporting documents.*
- (k) *The details regarding the Electricity Duty claimed along with the supporting documents, energy supplied to beneficiary and energy sold in market;*
- (l) *The details and justification regarding Capital Works In Progress (CWIP) for Rs. 4067.42 lakh and undischarged liability of Rs. 473.03 lakh claimed under form M and form S;*
- (m) *The item wise bifurcation of the gross block as on 31.3.2019, 31.3.2020 and 31.3.2021;*
- (n) *The details of year wise break up of de-capitalized items;*
- (o) *The details of efforts taken to dispose of the assets remained as on 31.3.2021, including the details of Auction and assets transferred to other plants.*

3. The Respondent to file reply by **25.8.2023**, after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **8.9.2023**.

4. The matter shall be listed for hearing on **15.9.2023**.

**By order of the Commission**

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

